

Central Administrative Tribunal, Principal Bench

Original Application No. 2894 of 2003

New Delhi, this the 20th day of August, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman  
Hon'ble Mr. S.A. Singh, Member (A)

Dr. R.S. Sharma,  
Deputy Director (Chemistry)  
Directorate of Plant Protection,  
Quarantine & Storage,  
NH-IV Faridabad

...Applicant

(By Advocate: Shri G.D. Bhandari)

Versus

Union of India through,

1. The Secretary,  
Department of Agriculture & Cooperation,  
PP-II Section,  
Ministry of Agriculture,  
Krishi Bhawan, New Delhi-1

2. The Plant Protection Adviser to  
the Government of India,  
Directorate of P.P.Q. & S.,  
NH-IV, Faridabad

3. The Secretary,  
Union Public Service Commission,  
Shahjahan Road,  
New Delhi

4. The Secretary,  
Department of Personnel & Training,  
Government of India,  
North Block,  
New Delhi

.... Respondents

(By Advocate: Shri D.S. Mahendru, for respondents 1 & 2 & 4  
Mrs. B. Rana with Ms. Abhilasha Dewan, for  
respondent 3)

O R D E R (ORAL)

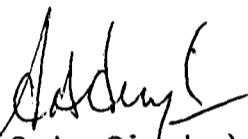
Justice V.S. Aggarwal, Chairman

During the course of submissions, it was not disputed at either end that during the pendency of the present petition, new recruitment rules for the post of Joint Director (Chemistry) have been notified. Keeping in view this important fact, the learned counsel for the

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applicant had no objection if a direction is given to the respondents to fill up the post within a stipulated time.

2. In face of the aforesaid when it was admitted that posts of Joint Director (Chemistry) are vacant, it is directed that in terms of the new recruitment rules notified on 3.4.2004, respondent no.1 will send the proposal in accordance with law to the Union Public Service Commission (UPSC) within one month and the UPSC shall consider the same within three months thereafter. O.A. is disposed of.

  
( S.A. Singh )

Member (A)

  
( V.S. Aggarwal )

Chairman

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